

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 612
IB-1097/PB/2019

IN THE MATTER OF:

M/s. The Verandas Apartement Owners Association

...PETITIONER

Vs.

M/s. Saluja Constructions Company Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Sh. Aayush Sai, Adv.

For the Respondent/Corporate Debtor

:Mr. Mohit Nandwani Adv

ORDER

Heard the submissions made by the Counsel for the Financial Creditor as well as Counsel for the Corporate Debtor. The matter is posted today for arguments on the issue of maintainability. Counsel for the Corporate Debtor has submitted that his father is unwell, so with the consent of Counsels for both the parties matter is now fixed on 17.10.2022.

sd

(Rahul Bhatnagar)
Member (T)

sel

(P.S.N Prasad)
Member (J)

(Mohit)